

(2025) 12 J&K CK 1704
In the Jammu And Kashmir High Court
Case No : WP(C) No. 3521 Of 2025

District Kathua Cricket Association & others	APPELLANT
Vs	
Board of Control for Cricket in India and others	RESPONDENT

Date of Decision : 15-12-2025

Acts Referred:

Citation : (2025) 12 J&K CK 1704

Hon'ble Judges : Moksha Khajuria Kazmi, J

Bench : Single Bench

Advocate : S. S. Ahmed, Rahul Raina, Rahul Pant, Rajat Gupta

Final Decision : Dismissed

Judgement

Moksha Khajuria Kazmi, J

1) By this writ petition, the petitioners are seeking directions against the respondents in the nature of:

i) "Mandamus, commanding the respondent No. 3 to accept the nominees of the petitioners in the forthcoming elections of Jammu and Kashmir Cricket Association (JKCA) for which directions have been issued by the Supreme Court of India on 27.10.2025 in SLP (Civil) No. 19979/2021 and other connected matters but the petitioners and other District Cricket Associations have been excluded from Electoral College when the petitioners are stake holders in terms of the recommendations made by the Lodha Committee as approved by the Hon'ble Supreme Court of India and also in the light of order dated 23.03.2021 passed by the Hon'ble Division Bench of High Court of J&K and Ladakh in LPAW No. 14/2019 [LPA No. 43/2019] along with connected matters wherein directions were issued that BCCI shall while finalizing the amendment, if any, in the Constitution of the JKCA, in conformity with the recommendations referred herein above after consulting all the stake holders including the parties litigating before the High Court of J&K and Ladakh i.e., the representatives of the erstwhile clubs of JKCA as also of the District Cricket Associations i.e. the petitioners

herein but grave injustice has been caused to the petitioners who have been deprived from participating in the forthcoming elections of JKCA as directed by the Hon'ble Apex Court of the country;

ii) Commanding the respondents more particularly the respondent no. 3 not to proceed with the election process of JKCA till the voting right is given to the petitioners and all the District Cricket Associations of J&K duly affiliated with JKCA as the petitioners are the stake holders and had earlier filed a Writ petition WP (C) 1860/2020 titled District Kathua Cricket Association and others V/s JKCA and others which came to be decided along with a batch of petitions on 23.03.2021 wherein comprehensive directions were issued including that due consideration be accorded to the recommendations made by Lodha Committee as approved the Hon'ble Supreme Court of India for considering the petitioners as stake holders while finalizing the Constitution of JKCA;

iii) Commanding the respondents to provide adequate representation to the petitioners by providing voting rights in the Electoral College for electing the office bearers of JKCA as due space/ representation has been given by the different State Cricket Associations to the District Cricket Associations by implementing the recommendations of the Lodha Committee which stood approved by the Hon'ble Supreme Court of India wherein much stress has been laid that it is necessary that State Associations should enlarge the pool of members so that persons who are involved in cricketing activities at the grass root level are involved in cricket governance at the State Association."

2) The learned senior counsel who was on caveat appeared and made his submissions. The caveat shall accordingly stand discharged.

3) The only issue that the petitioners seek to raise is that they, in their capacity, as the District Cricket Associations have a fundamental right to have their say in the electoral process of the Jammu and Kashmir Cricket Association being the genuine stake holders.

5) The learned counsel for the petitioner, in order to substantiate his stand that the petitioners have a right to be the nominees of the Electoral College, has referred to and taken refuge in the Supreme Court order dated 27.10.2025.

6) Per contra learned senior counsel appearing for the caveators submitted that the order of the Supreme Court referred to by the learned counsel for the petitioner has only directed for conducting the election of JKCA in terms of the approved constitution of JKCA and the petitioners are not the registered members in terms of the said constitution of JKCA.

7) Heard learned counsel for the parties and considered the submissions made.

8) The order of the Supreme Court dated 27.10.2025 of which reference has been made by the learned counsel for the petitioner in support of his submissions assumes importance for the just disposal of the instant petition. Paragraph no. 5 of the said judgment, in terms whereof, the directions have been

passed, is, for facility of reference, reproduced herein, thus:

"5. We, therefore, dispose of this petition by appointing Mr. Achal Kumar Jyoti for conducting the election of JKCA in terms of the approved constitution of JKCA. The BCCI shall supply the approved constitution, as placed on record before this Court, to Mr. Achal Kumar Jyoti. Mr. Jyoti shall without awaiting for further formal registration of the constitution of JKCA pending with the Registrar of Societies, conduct the election of JKCA in accordance with the approved constitution within a period of 12 weeks from today."

9) The contention of the learned counsel for the petitioner that since they are involved in the grass root level cricket activities, therefore, they have a right to be included in the electoral college of the JKCA, cannot be accepted simply because the order of Supreme Court dated 27.10.2025 referred to, as taken note of hereinabove, does refer to the constitution that is existing and in such constitution, admittedly, only twenty five Cricket Clubs have been named at clause 4 of Memorandum of Association and Rules and Regulations Amended, 2018, of J&KCA however, no District Cricket Association has been included as a member. Therefore, it would be wrong to say that the Supreme Court in terms of order dated 27.10.2025, directed for inclusion of the petitioner association in the constitution or have been granted any right to vote. On the contrary, the petitioners, in light of such order of the Supreme Court have no right to approach this court by way of present writ petition.

10) The contention of the learned counsel for the petitioner that since there was none from the District Cricket Associations, therefore, their stand could not be putforth before the Supreme Court, cannot also be raised before or appreciated by this Court.

11) This Court is of the opinion that the petitioners do not have a case to maintain for any of the aforesaid prayers as this court cannot enlarge the scope of the directions passed by the Supreme Court in terms of order dated 27.10.2025 and direct for inclusion of the petitioners Associations in the Electoral College, to halt the process of election till such inclusion of the petitioners and to provide adequate representation to the petitioners by providing them the voting rights in the Electoral College for electing the office bearers of JKCA as is being prayed for.

12) In view of what has been said hereinbefore, the writ petition is found to be without any merit, therefore, dismissed along with connected CM(s) at its threshold.

13) There shall, however, be no order as to costs.